The Tripura Housing Board Rules, 1979
TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE.

Agartala, Monday, January 7, 1980 A. D.
Pusa 17, 1901 S. E.

PART-I—Orders and notifications by the Government of Tripura, the High Court, Government Treasury etc.

Government of Tripura
Public Works Department

No. F. 50(14)-PWD/76 (Shadow) Dated, Agartala, the 1st January, 1980.

NOTIFICATION

WHEREAS the draft of the Tripura Housing Board Rules, 1979, which the State Government proposed to make in exercise of the powers conferred on it under sub-section (1) of section 45 of the Tripura Housing Board Act 1979 (2 of 1979), were published in the Tripura Gazette, Extraordinary Issue dated the 26th October 1979 at pages 1 to 5 by a Notification of the Government of Tripura in the Public Works Department No. F. 50(14)-PWD(W)/76 (Shadow), dated Agartala, the 11th October, 1979 inviting objections and suggestions from all persons likely to be affected thereby within 10 days from the day of publication of the aforesaid notification;

AND WHEREAS the said Gazette was made available to the public on the 3rd November, 1979;

AND WHEREAS no objection or suggestion has been received from public on the said draft within the date so specified;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 45 of the said Act, the State Government hereby makes the following rules, namely:

1. (1) These rules may be called the Tripura Housing Board Rules, 1979.

(2) They shall come into force from the date of their publication in the Official Gazette.
2. In these rules unless there is anything repugnant to the subject or context—

(a) "Act" means the Tripura Housing Board Act, 1979;
(b) "Form" means a form appended to these rules;
(c) "Schedule" means a Schedule appended to these rules;
(d) "section" means a section of the Act;
(c) Any other words and expressions used in these rules but not defined shall have the same meaning as assigned to them in the Act.

3. (1) The Vice-Chairman of the Board shall be entitled to—

(a) Salary for month or honorarium per month will be prescribed by the Govt. time to time.
(b) a travelling allowance admissible to the 1st grade officers of the State Govt. The Vice-Chairman shall be entitled to travel by the appropriate class of accommodation in Railways and may travel by air if he so desired.
(2) The vice-Chairman shall be entitled to leave on full pay on the basis of one month per year of service.

(3) Notwithstanding anything contained in these rules where the Vice-Chairman receives an honorarium or holds office in an honorary capacity he shall receive such of the following concessions as the State Government may in each case specify in this behalf, namely—

(a) unfurnished residential accommodation without payment of any rent or where such residential accommodation is not made available, a monthly allowance of such amount as may be fixed by the State Govt. in consultation with Finance Department;
(b) Use of the Board's Motor car for official purposes and such allowances for the maintenance and running of the Motor Car as may be fixed by the State Government, or in lieu of such allowance, the actual charges for the maintenance and running thereof;
(c) When on tour daily allowance as admissible to the
1st grade officers of the State Government;
(d) The travelling allowance at the rate admissible to a
1st grade officer of the State Government Department;
(e) Leave of absence may be allowed by the State
Government as considered necessary.

But the State Government may relax the provision of
this clause in any particular case:

Provided that while the Vice-Chairman is on leave, he
shall be entitled to such of the aforesaid concessions as the
State Government may in each case specify in this behalf.

4. Subject to the provisions of rule 6 a member of the
Board other than the Vice-Chairman and the officer of the
Government appointed to be a member under section 5, shall
be entitled to an allowance of Rs. 50/- for everyday of a
meeting of the Board that he attends. He shall also be
entitled to travelling allowance as admissible to a 1st grade
officer of the State Government. A member of the Board
may, however, travel by railways in appropriate class as
applicable to a grade I officer of the State Govt. or by air
when the Chairman or the Vice-Chairman feels that such
journey by air is justified.

5. (1) The official members appointed by the State
Government to be a member of the Board under section 5
shall be entitled to draw such travelling allowances as may be
admissible to them in the rules governing them:

Provided that such official member shall not draw travelling
allowances from the Board, if for the same journey he has
drawn travelling allowances from the State Govt. in another
capacity.

(2) The officer of the State Government so appointed
as a member shall also be eligible to draw T.A./D.A./other
allowance only as per State Government Rules.

6. If a member of the State Legislature is appointed as a
member of the Board, he shall not be entitled to receive any
remuneration other than travelling allowance daily allow-
ances or such other allowances as are admissible to them under
relevant Rules for them, for the purpose of covering the
expenses incurred on account of the journey to attend the
meeting of the Board or in performing any other functions as
such member.
7. Subject to the provisions contained in section 16, contractors shall be executed in such manner and in such forms as are prescribed in this behalf for the Public Works Department of the State Government.

Provided that the Board may, with the previous approval of the Finance Department of the State Government make suitable additions or alterations to such manner.

8. The Board’s power to sign contract may be delegated to the Housing Commissioner or Assistant Housing Commissioner under section 18 subject to the following limitations, namely:

(a) in the case of an Assistant Housing Commissioner upto Rs. 1.00 lakh.

(b) in the case of the Housing Commissioner upto Rs. 10.00 lakhs.

Provided that the Assistant Commissioner is not lower in rank than an officer of the power delegated to exercise such powers.

9. (1) The annual budget, or the supplementary budget, as the case may be, of the Board shall be prepared as required under section 21 and 24 in accordance with form in Schedule (A), provided that an explanatory note for each scheme shall be submitted alongwith the budget.

(2) The State Government with the concurrence of the Finance Department shall approve the budget as sanctioned by the Board within 60 days of its submission with or without modification. If such approval is not communicated to the Board within 60 days it shall be deemed that the budget submitted by the Board has been approved by the State Government.

10. The Housing Scheme for which provision is made in the budget shall be published in the Tripura Gazette within one month from the date of its approval by the State Government as required under section 25 of the Act in Form I.

11. (1) Subject to any general or special order as may be given by the State Government to the Board from time to time, the accounts of the Board shall be maintained generally on commercial principles. The accounts relating to
execution of works shall be maintained in the same manner as are maintained in the Public Works Department of the State Government.

(2) The annual statement of accounts to be submitted to Government under section 38 shall be as set out in Schedule 'B'.

12. (1) The Board shall at the end of each year and within four months of the date of closing of the year, submit to the State Government, an annual report containing its activities during the year.

(2) The report shall be divided into two parts, namely:

(a) Part-I which shall contain general information on the activities of the Board.

(b) Part-II which shall contained appendices giving statistical information.

13. (1) On receipt from the State Government of the Annual report submitted to it under rule 12 and of the annual statement of accounts together with a copy of the audit report thereon submitted under section 38, the Board shall publish it at its own cost in the Tripura Gazette and shall cause sufficient number of copies thereof to be printed and placed on sale through the Printing & Stationary Department.

(2) Copies of both the annual report and the audited annual statement of accounts published under sub-rule (1) shall be supplied, free of cost, to the State Government for distribution to the members of the State Legislature and to all concerned Departments of the State Government.

(3) The Accounts shall be audited internally by the P. W. D./Finance Department and external Audit will be done by the Indian Audit & Accounts Department.

14. (1) The Board shall submit to the State Government half-yearly progress reports and quarterly reports regarding stock accounts.

(2) The Board shall also submit to the Government the following reports, statements and minutes:

(i) half-yearly reports of Housing Schemes as respects the periods ending on the 30th September and 31st March of each year in form 2;
(ii) Statements regarding monthly recoveries of rent from the tenants of the Board in form 3;

(iii) minutes of each meeting of the Board as soon as they are confirmed by the Board.

Provided that copies of all statements involving financial aspects and statement of outstanding monthly Licence fee will be furnished to the Finance Department of the State Government.

15. (1) The Board may appoint, with the previous approval of the State Government, the Committee or Committees to advise in any matters relating to any of the functions of the Board under the Act and in any matters that may be entrusted to the Board by the State Government under the provisions of the Act.

(2) Every such Committee shall meet at regular interval once at least in two months.

(3) Such Committee may Co-opt new members but the number of Co-opted members shall not exceed 1/3 (one third) of the numbers of original members.

(4) The minutes of each meeting of every such committee shall be furnished to the State Govt. with remarks as to the action taken or proposed to be taken by the Board on the Committee’s suggestions, if any.

(5) The travelling allowance and dearness allowance of the un-official member of the Sub-Committee shall be the same as provided for in Rule—4 for attending the meetings of the Board.

16. (1) Subject to the provisions of section 36, the Board may borrow money upto the limit of Rs. 1 crore at a time on such terms and conditions as may be approved by the State Government, with prior concurrence of the Finance Department.

(2) While applying for sanction for borrowing money to the State Government the Board shall furnish the following particulars:

(a) the amount proposed to be borrowed ;

(b) purpose of loan ;

(c) security to be offered ;
(d) amount already borrowed by the Board;
(e) assets of the Board and the manner in which and the assets out of which the proposed loan is to be repaid; and
(f) any other particulars as may be required by the State Government.

(3) The money borrowed for a specific purpose shall be utilised for that purpose and for no other purpose.

(4) The Board may borrow by issue of debentures or by crediting mortgage of its assets or any specific part thereto provided that no asset or part thereof transferred from the Govt. will be mortgaged without prior approval of the Govt. in the Finance Department.

(5) The debentures may be issued for Rs. 100/- or multiple of Rs. 100/- and shall be redeemed on such date and such manner as may be specified in the debentures.

(6) No debenture shall be issued except on an application made to the Board in a form to be specified by the Board in this behalf.

(7) Save as otherwise provided in these rules the Board shall adopt, as far as circumstances may permit in all matters relating to debentures, the provision of the Indian Companies Act, 1956.

(8) The money secured by debentures or mortgage shall be repayable on such date and in such manner as may be specified in such debentures or mortgage.

(9) Interest on any debentures or mortgage shall be paid at such rate as may be fixed by the Board.

(10) The Board shall maintain register of debentures and mortgages and include therein particulars of every debentures issued and mortgage credited.

(11) The Board may, subject to the provisions of these rules, and with the previous approval of the State Govt. make arrangement with any Nationalised Bank or Gramin Bank with respect to the issue of debentures, Payment of interest and other matters incidental thereto, management and redemption of debentures;
Provided that when arrangement is made with the State Bank of India the procedure prescribed in the Govt. Credits Manual shall apply.

17. The State Govt. shall, before making an order for superseding the Board, give reasonable opportunity to the Tripura Housing Board to show cause why such order should not be made.

18. (1) The State Government shall specify the order made under sub-section (2) of section 55 for superseding the Board, the reasons for making it and the date from which the Board shall be superseded.

(2) The order shall be served on the Chairman, Vice-Chairman and the Chief Executive Officer.

19. When the Board is superseded under sub-section (2) of section 55, the Chairman, the Vice-Chairman and all other members of the Board shall, as from the dates specified in the order, vacate the office as such Chairman or Vice-Chairman or members.

20. At the time of reconstitution of the Board after its supersession, the State Government may re-appoint any members or members of the superseded Board to the re-constituted Board.

21. The assets and liabilities of the State Govt. shall be transferred to the Board under section 31 subject to such terms and conditions as may be decided by the State Government in each case and transfer shall take effect from such date as may be notified in the Tripura Gazette.

S. K. Ray
Secretary, PWD,
Tripura, Agartala.
Form for publication of Housing Scheme

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>General title of work</th>
<th>Approximate cost of work</th>
<th>Provision made in the budget for the year</th>
<th>Area included in the scheme and surrounding lands</th>
<th>Description and scope of the proposed work including particulars of type design, location, foundation, arrangements of water supply and other details</th>
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<tbody>
<tr>
<td>1</td>
<td>2</td>
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</table>

FORM—2.
(See rule 14)
Tripura Housing Board

Six monthly Report for Housing Schemes for the period ending ... ... 197 ...

To be filled in by Administrative Department.

<table>
<thead>
<tr>
<th>Number and name of Schemes</th>
<th>Estimated cost of each Colony</th>
<th>Expenditure incurred up to the end of the previous period of six months</th>
<th>Expenditure during the period of six months</th>
<th>Progressive total of expenditure (total of columns 3 and 4)</th>
<th>Total number of tenements in the Colony</th>
<th>Number of tenements fully completed</th>
<th>Number of tenements reached plinth level or above</th>
<th>Number of tenements below plinth level</th>
<th>Whether progress of expenditure is properly correlated to progress of execution; if not, what extent and the reason for the gap.</th>
<th>Any other remarks for recommendations.</th>
<th>Any other remarks or recommendations.</th>
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<td>6(a)</td>
<td>6(b)</td>
<td>6(c)</td>
<td>6(d)</td>
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Tripura Gazette, Extraordinary Issue, January 7, 1980 A.D.
FORM—3
(See rule—14)

Statement showing recoveries of rent and arrears in respect of tenements in possession of
Tripura Housing Board for the month of

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Colony and its situation</th>
<th>One room</th>
<th>Two room</th>
<th>Three room</th>
<th>Total</th>
<th>Total monthly rent assessed for the tenant</th>
<th>Previous arrears of rent</th>
<th>Total recoveries to be affected towards rent and arrears (Cols. 4 &amp; 5)</th>
<th>Recoveries actually collected up to the end of the month</th>
<th>Outstanding more than three months</th>
<th>Total outstanding (Cols. 6—7)</th>
<th>Remarks</th>
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<td>1</td>
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<td>3(a)</td>
<td>3(b)</td>
<td>3(c)</td>
<td>3(d)</td>
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<td>6</td>
<td>7</td>
<td>8(a)</td>
<td>8(b)</td>
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**SCHEDULE—"A"**

(See rule—9)

1. Budget Estimate of the Tripura Housing Board.

**REVENUE**

<table>
<thead>
<tr>
<th align="left">For the previous three years.</th>
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<tr>
<td align="left">Actuals</td>
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<tr>
<td>Budget for the current year</td>
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<tr>
<td>Revised Estimates for the current year</td>
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<tr>
<td>Budget Estimate for 19—19</td>
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<td>Estimate approved by Government</td>
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(1) Rent of building :

(2) Recoveries of expenditure :

(3) Sales of Produce :

(4) Miscellaneous receipts :

   (a) Subsidies :

   (b) Other receipts :
(3) Subventions from Government:

(a) On account of subsidised rent charged to industrial workers and others.

(b) Interest on investment on land not built upon.

(c) For covering non-utilisation of interest due to time lag between grant of loan and erection out of loan etc.

Deduct-Refunds
Non-receipts.
## Budget Estimates of the tripod Planning Unit

### Revenue Expenditure

<table>
<thead>
<tr>
<th>For the previous three years</th>
<th>Budget for the current years</th>
<th>Revised Estimates for the current years</th>
<th>Budget estimate for 19-19</th>
<th>Estimate approved by Government</th>
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<td>Actuals</td>
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1. A. Establishment (Administration):
   a) Pay of officers :
   b) Pay of establishment :
   c) Allowances,
      honoraria, etc. :
   d) Contingencies :
   Total :

1. B. Establishment (Executive)
   a) Pay of officers :
   b) Pay of establishment :
   c) Allowances,
      honoraria, etc. :
   d) Contingencies :
   Total :
I. C. Establishment
(Medical)—
  a) Pay of Officers
  b) Pay of establishment
  c) Allowances,
     honoraria, etc.
  d) Contingencies.

  Total :

I. D. Establishment
(Sanitation)—
  a) Pay of Officers
  b) Pay of establishment
  c) Allowances,
     honoraria, etc.
  d) Contingencies.

  Total :
1. E. Estate Establishment—
   Estate Management—
   a) Pay of Officers.
   b) Pay of establishment.
   c) Allowances,
      honoraria etc.
   d) Contingencies.
   
   Total :

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1. F. Expenditure on Residential Audit—
   i) Pay of Officers.
   ii) Pay of establishment.
   iii) Allowances,
        honoraria, etc.
   iv) Pension and leave contributions.
   v) Contingencies.
   
   Total :

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</table>
2. Pension and leave contributions.

3. Contributions of the Housing Board to the Provident Fund and other service funds.

1. G. Special—
   a) Pay of Officers :
   b) Pay of establishment :
   c) Allowances, honoraria, etc., :
   d) Contingencies :

   Total :
II. Pension and Leave—
   Contributions (including expenditure on
   account of establishment of Residential
   Audit).

III. Contribution of the
   Housing Board to the
   staff Provident Fund
   and other Service
   Fund.

IV. Interest on capital
   (rates of interest to be
   stated)

V. Expenditure connected
   with issue of new
   loans.

VI. (a) Depreciation on
   * (i) Building
   * (ii) Electric
     installation
   (b) Loss or gain by
   sale of Capital
   assets.

Total:—
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VII. Maintenance and Receipts—
   i) Ordinary repairs :
   ii) Special repairs :

Total :

VIII. Municipal and other taxes.

IX. Minor Original Works :

X. Miscellaneous Expenditure—
   i) Ground rent :
   ii) Renewal etc. :
   iii) Bad debts. :
   iv) Law charges. :
   v) Fees. :
   vi) Miscellaneous :

Total — Revenue expenditure.
XI. Deduct—

i) Cost of establishment transferred to Capital Account :

ii) Cost of percentage charges :

iii) Rebate on residential audit :

iv) Expenditure met from depreciation Fund :

Total :

Net Expenditure on Revenue Account

* Rates to be stated.
### Capital Account

<table>
<thead>
<tr>
<th>Description</th>
<th>Amount</th>
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<tbody>
<tr>
<td>1. Balance with the Housing Board as on the beginning of the year.</td>
<td></td>
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<tr>
<td>2. Loans from Government during the year.</td>
<td></td>
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<tr>
<td>3. Other loans (Public or private).</td>
<td></td>
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<tr>
<td>4. Sale of properties</td>
<td></td>
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<tr>
<td>5. Suspense Accounts (details to be stated).</td>
<td></td>
</tr>
</tbody>
</table>

**Total:**

Deduct—Loss on capital on account of demolition of buildings, writing off of capital, etc.

**Total:**
### IV—Budget of the Tripura Housing Board

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Description of the work or project</th>
<th>Total Estimated cost of the work.</th>
<th>Fund received till the end of the last year.</th>
<th>Expenditure to the end of the last year.</th>
<th>Budget estimate for the current year From funds already drawn to the end of last year.</th>
<th>From funds to be drawn during current year.</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
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</table>

Revised Estimate for the current year.

<table>
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<tr>
<th>From Funds already drawn to the end of last year.</th>
<th>From Funds or to be drawn during current year.</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>9</td>
<td>10</td>
<td>11</td>
</tr>
</tbody>
</table>

Budget Estimates for the next year 19-19

<table>
<thead>
<tr>
<th>From Funds proposed to be drawn to the end of current year.</th>
<th>From Funds proposed to be drawn during next year.</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>12</td>
<td>13</td>
<td>14</td>
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</table>

### APPENDIX

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Scheme</th>
<th>Amount declared or received by the Board as loan.</th>
<th>Name of the party from which loan is received.</th>
<th>Amount paid towards repayment of loan till the end of last year.</th>
<th>Loan outstanding.</th>
</tr>
</thead>
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<td>1</td>
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</table>
# DEPOSITS AND ADVANCES

<table>
<thead>
<tr>
<th>For the previous three years</th>
<th>Budget Estimates for the current year.</th>
<th>Revised Estimates for the current year.</th>
<th>Budget Estimates for 19 —19</th>
<th>Estimates approved by Government,</th>
</tr>
</thead>
<tbody>
<tr>
<td>Actuals</td>
<td>Actuals</td>
<td>Actuals</td>
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</table>

**Funds**

1) Depreciation Fund—
   i) Amount brought forward from previous year (Opening Balance)

Add—Amount transferred from Revenue Account.

Add—Interest realised on investment.

**Total:**

Deduct—Expenditure on renewals and replacements met from the Fund.

**Total:**
Funds.

2) Provident Fund (Staff)—
   Opening Balance.
Add—Amount transferred from Revenue Account
Add—Interest realised on investment.

   Total:

Deduct—Repayments during the year.

   Total:

3) Deposits received and repaid.
   a) Advance paid and recouped
   b) Suspense.
INVESTMENT ACCOUNT

<table>
<thead>
<tr>
<th></th>
<th>For the previous three years</th>
<th>Budget estimates for the current year</th>
<th>Revised estimates for the current year</th>
<th>Budget estimates approved by Government</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Actuals</td>
<td>Actuals</td>
<td>Actuals</td>
<td>Actuals</td>
</tr>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

1) Depreciation Fund—

a) Opening Balance of investment.

b) Add—Amount invested during the year.

c) Deduct—Amount realised on sale of investment.

Total:

d) Add—Cash balance.

Total:
2) Provident Fund (Staff)—

   a) Opening Balance of investment:

   b) Add—Amount invested during the year:

   c) Deduct—Amount realised on sale of investment:

       Total:

   d) Add—Cash balance:

       Total:

3) Cash Balance:

4) Cash Balance:
SCHEDULE "B"
(See Rule 11)

TRIPURA HOUSING BOARD

Statement of loan Capital appropriated for the purpose of the Housing Organisation authorised by the Tripura Housing Board Act, 1978 for the year ending 19...

<table>
<thead>
<tr>
<th>Description of loan</th>
<th>Balance of loan outstanding to end of March.</th>
<th>Amount borrowed during the year.</th>
<th>Rate of interest.</th>
<th>Amount repaid during the year.</th>
<th>Balance of loan outstanding at the end of the year.</th>
<th>Maximum limit up to which money can be borrowed (7-6).</th>
<th>Balance that can be borrowed</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
<td>7</td>
<td>8</td>
</tr>
</tbody>
</table>

Vice-Chairman
Tripura Housing Board.
<table>
<thead>
<tr>
<th>Dr. Expenditure on capital works:</th>
<th>Cr. Loans borrowed from the Govt. of Tripura:</th>
</tr>
</thead>
<tbody>
<tr>
<td>i) Properties (as per Schedule).</td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Total expenditure</th>
<th>Sale and purchase</th>
<th>Total balance</th>
<th>Amount</th>
<th>Amount</th>
<th>Total net receipts</th>
</tr>
</thead>
<tbody>
<tr>
<td>Rs.</td>
<td>Rs.</td>
<td>Rs.</td>
<td>Rs.</td>
<td>Rs.</td>
<td>Rs.</td>
</tr>
</tbody>
</table>

THE TRIPURA HOUSING BOARD, AGARTALA
CAPITAL ACCOUNT FOR THE YEAR ENDING
31ST MARCH, 19
ii) Suspense Items—
a) Stock.
b) Misc. advances.
c) Tools & Plants.
d) Other items to be specified.

Total:

Dr.
*Physical Assets i.e.
2. Work in progress.
3. Expenditure during construction.

Accounts Officer
Tripura Housing Board, Agartala.

Cr.
+Loans borrowed from the Gôvt. or Tripura (show the full amount of loan without reduction of expenditure on account of repairs, maintenance and Tools and Plant).

Vice-Chairman,
Tripura Housing Board, Agartala.
(UE)

Revenue Account for the year ending

To

A. Properties
   (i) Repairs and maintenance of properties
      a) Current repairs
      b) Special repairs
   (ii) Ground rent
   (iii) Municipal rent, rates and taxes
   (iv) Miscellaneous

Total:

B. Repairs, Renewals and Maintenance to Tools, Plants & Machinery.

C. Establishment and other charges.
   (i) Salaries and allowances
   (ii) T. A.
   (iii) Contingencies (Office expenditure and Misc).
   (iv) Audit Fees
   (v) Law Charges
   (vi) Fees and Honoraria

Total:

Less—Centages for establishment charged.

Net:

A. Rentals
   Other receipts.

Total:

B. Percentage charges on deposit contribution work.

C. Miscellaneous receipts (to be specified).
### II. Capital Expenditure

- On Leasehold Works...
- On Buildings...
- On Plant and Machinery...
- On Electric Installation...

**Total:**

### E. Special Charges

- i) Insurance...
- ii) Bad Debts written off...
- iii) Leave and Pension Contribution...

**Total:**
i) On capital invested on Building etc. constructed and let out.

ii) On Buildings, etc., under constm.

iii) On Balance of Capital.

Less—Amount transferred to Statement II Capital Account

Total

Total Expenditure

Balance carried to IV—Net Revenue Account

Total

Balance carried to IV—Net Account Revenue

Accounts Officer
Tripura Housing Board, Agartala.

Vice Chairman
Tripura Housing Board, Agartala.
Balance carried over to Balance Sheet.

Total

Chief Accounts Officer,
Tripura Housing Board, Agartala.

Total

Vice Chairman
Tripura Housing Board, Agartala.

Depreciation Reserve Account

To
Expenditure debited to the Fund
Balance carried to Balance sheet.

Rs.

Total

Chief Accounts Officer
Tripura Housing Board, Agartala.

Rs.

Balance from last account
Amount brought forward from Revenue Account.

Total

Vice Chairman
Tripura Housing Board, Agartala.
LIABILITIES

To
- Capital Account—Amount received as per Account No. II.
- Sundry Creditors
- Depreciation Reverse as per Account No. V.
- Other items (to be specified).

Net Revenue Account balance at debit thereof.

<table>
<thead>
<tr>
<th>Amount</th>
<th>Rs.</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
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Total

<table>
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<th>Rs.</th>
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<tbody>
<tr>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Chief Accounts Officer
Tripura Housing Board, Agartala.

ASSETS

By
- Capital Account—Amount expended as per Account No. II.
- Sundry Debtors
- Other items (to be specified).
- Cash in hand.
- Cash at Bank.
- Net Revenue Account balance at debit thereof.

Total

<table>
<thead>
<tr>
<th>Amount</th>
<th>Rs.</th>
</tr>
</thead>
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<td></td>
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</table>

Vice-Chairman
Tripura Housing Board, Agartala.

By order of the Governor,
S. K. Roy
Secretary, Public Works Department,
Government of Tripura.